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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...
O.A. No.570 of 1996

Dated New Delhi, this 18th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Surendra Prakash alias Titu
S/o Shri Bhukhan
C/o Kawal Yadav
R/o Khem Chand, WZ-48, Khyalagau
NEW DELHI.

... Applicant

By Advocate: Shri R. K. Shukla

versus

Union of India, through

1. The Deputy Director General
Military Farm
Army Headquarters
Q.M.G. Branch-III
R. K. Puram
MEW DELHI.

2. D. D. Military Farm
Director (Frieswal)
Project S/o M.F. School
Research Centre
Meerut Cantt. (U.P.)

3. A.D. Military Farm
Mawana Road (U.P.).

... Respondents

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard the matter for sometime. The learned counsel for the applicant wants to withdraw the application. Therefore, the application is dismissed as withdrawn.

The learned counsel says that he should be given liberty to file a fresh application. If the law gives the opportunity we cannot deny the same.

Signature
(K. Muthukumar)
Member(A)

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Signature
(P. K. Shyamsundar)
Acting Chairman